

39

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 543/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

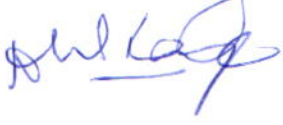
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017

NAME OF THE PARTIES: CTS Offshore & Marine (India) Pvt. Ltd
V/s
ROC, Mumbai

SECTION OF THE COMPANIES ACT: 252(1) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Ashish D. Lalpuria	Prattisip Company Secretary	
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ORDER

CP 543/252(1)/NCLT/MB/MAH/2017

On withdrawal Memo filed by the Petitioner side, this Company
Petition is hereby dismissed as withdrawn.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)